ACT No. I of 1865.

PASSED BY THE GOVERNOR-GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor-General on the 7th January 1865).

An Act to authorize the extension of certain Acts and Regulations to Territories not subject to the General Regulations.

Whereas it is expedient to authorize the Governor-General of India in Council and the Lieutenant-Governors of the North-Western Provinces and the Punjab, to extend to Non-Regulation Provinces under the immediate administration of the Government of India or under the Governments of the Lieutenant-Governor of the North-Western Provinces and the Punjab respectively, certain Acts and Regulations in force at the time of the passing of this Act in parts of British India subject to the General Regulations; It is enacted as follows:—

1. From and after the passing of this Act, it shall be lawful for the Governor-General in Council may extend to certain Non-Regulation Provinces Acts and Regulations not in force there at the passing of this Act.

General of India in Council, from time to time, by notification in the Gazette of India, to extend to any Non-Regulation Province under the immediate administration of the Government of India the operation of any Act or Regulation, or of any portion of any Act or Regulation, in force at the time of

the passing of this Act in any part of British India subject to the General Regulations.

2. From and after the passing of this Act, it shall be lawful for the Lieuten-

Lieutenant-Governors of North-Western Provinces and Punjab may extend to certain Non-Regulation Provinces Acts and Regulations not in force there at the passing of this Act.

ant-Governor of the North-Western Provinces as to the Non-Regulation Provinces under his government, and for the Lieutenant-Governor of the Punjab as to the Territories under his government, by notification in the Official Gazette, to extend to such Provinces and Territories respectively the operation of any Act or Regulation of the Government of India, or of any

portion of any such Act or Regulation, in force at the time of the passing of this Act in any part of British India subject to the General Regulations.

3. Whenever

Power to direct by any Act or Regulation shall be extended under either of the whom the powers incident to the provisions applied under this Act shall be exercised.

Council or the Lieutenant-Governor making such extension, may direct by whom any powers or duties incident to the provisions applied under such Section shall be exercised or performed, and may make any order which shall be deemed requisite for carrying such provisions into operation.

4. From the date of any such extension, so much of any Rule having the Repeal of inconsist. force of law which shall be in operation in the Territories to which such extension shall have been made, as shall be inconsistent with or repugnant to the enactment whose operation shall have been so extended, shall cease to have effect in such Territories.

Short title. 5. This Act shall be called "The Acts and Regulations' Extension Act, 1865."